

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
RAJYA SABHA
UNSTARRED QUESTION NO. 1741
TO BE ANSWERED ON 27.12.2018

DEMAND FOR INCLUSION IN SCHEDULED TRIBE LIST

1741. SHRI D. KUPENDRA REDDY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether various States including Karnataka have requested for inclusion of a number of castes in the Scheduled Tribe list;
- (b) if so, the details thereof, State-wise;
- (c) whether the State Government of Karnataka has requested for inclusion of Siddi community of Belgaum and Dharwad region of the State also in the said list;
- (d) if so, the details thereof and the action taken by Government in this regard; and
- (e) by when the proposal would be cleared and that community included in the list?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI SUDARSHAN BHAGAT)

(a)&(b) Inclusion in and exclusion from Orders specifying Scheduled Castes and Scheduled Tribes, is an ongoing process under article 342 of the constitution of India.

(c) Yes sir.

(d)&(e) The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

All action for inclusion or exclusion of communities in the list of Scheduled Tribes is taken as per these approved modalities.
